

MR. SPEAKER: No, I am sorry. We go by the rules. We do not allow more than two and a half hours. We fix it always for two and a half hours. We take it up at 4 O' clock. That was pointed out that day, it was not responded to that day.

Now we will take it up at 4 O' clock.

SHRI JYOTIRMOY BOSU: Make it a flexible thing....

MR. SPEAKER: You are not leaving anything flexible. You are completely distorting it.

SHRI JYOTIRMOY BOSU: Am I so capable of that, Sir? (Interruptions).

MR. SPEAKER: I will examine everything. After all, if where is to be some statement or anything, wherever it is necessary, I would forward it under Direction 115.

SHRI SAMAR GUHA (Contal): Sir, I have raised a privilege issue. (Interruptions).

MR. SPEAKER: Please do not take the time of the House. It has already taken long. Now, Papers to be laid on the Table. There is no business before the House. I am going to pass on the next item.

SHRI SAMAR GUHA: I have given notice of privilege.

MR. SPEAKER: That does not come under Privilege. I do not hold the privilege motion in order. Do not bring in everything that is going on in every corner of the country as privilege or an adjournment motion. I am not allowing anything. Please resume your seat.

Mr. Guha why do you defy the Chair? By doing this you have reduced Parliament to a farce. I am unhappy about it. Kindly do not do it. You never go by the ruling of the Chair. Do not do it regularly.

I am not allowing anything. Please sit down

I have not permitted you, and you go on defying the Chair. What should I do?

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CENTRAL BOARD OF REVENUE ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): On behalf of Shri K. R. Ganesh, I beg to lay on the Table:—

(1) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 4 of the Central Boards of Revenue Act, 1963:—

(a) G.S.R. 1408 published in Gazette of India dated the 29th December, 1973.

(b) G.S.R. 1409 published in Gazette of India dated the 29th December, 1973.

[Placed in Library.. See No. LT-6913/74].

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

(2) A copy of Notification No. G.S.R. 420 (Hindi and English versions) published in Gazette of India dated the 27th April, 1974, issued under the Central Excise Rules 1944 together with an explanatory memorandum.

[Placed in Library. See No. LT-6914/74].

REVENUE AND ANNUAL REPORT OF INDIAN PETROCHEMICALS CORPORATION LTD., JAWAHARNAGAR (BARODA)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table a

[Shri Shahnawaz Khan]
copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, Jawaharlal (Baroda) for the year 1972-73.
- (2) Annual Report of the Indian Petrochemicals Corporation Limited Jawaharnagar (Baroda) for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8015/74].

NOTIFICATION UNDER GUJARAT SLUM AREAS (IMPROVEMENT, CLEARANCE AND RE-DEVELOPMENT) ACT, ETC.,

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): I beg to lay on the Table—

(1) A copy each of the following Gujarat Notifications under sub-section (2) of section 59 of the Gujarat Slum Areas (Improvement Clearance and Re-development) Act, 1973, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the state of Gujarat:—

- (1) The Gujarat Slum Areas (Improvement, Clearance and Re-development) (Constitution of Board) Rules, 1973, published in Notification No. GH/J/21/73/SCA-1073A-1 in Gujarat Government Gazette dated the 2nd November, 1973.

(ii) Notification No. GH/J/20/73/SCB-1073-A(1), published in dated the 2nd November, dated the 2nd November, 1973.

(iii) Notification No. GH/J/22/73/SCB-1073/A(1) published in Gujarat Government Gazette dated the 2nd November, 1973.

(iv) Notification No. GH/J/26/73/SCB-1973/A-1 published in Gujarat Government Gazette dated the 2nd November, 1973.

(2) A statement (Hindi and English versions) showing:

(i) reasons for delay in laying the above Notifications; and

(ii) for not laying the Hindi version of the Notifications

[Placed in Library See No. LT-8016/74].

REPORT OF THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA) I beg to lay on the Table—

(1) A copy of the Report of the Monopolies and Restrictive Trade Practices Commission under section 22(3) (b) of the Monopolies and Restrictive Trade Practices Act, 1969, in the case of Messrs. Birla Jute Manufacturing Company Limited, Calcutta and the Order dated the 3rd May, 1974 of the Central Government thereon, under section 62 of the said Act.

(2) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version